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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A.No.475 of 2016 Cuttack this the 19th day of July, 2016

CORAM HON'BLE SHRI R.C.MISRA,MEMBER(A) HON'BLE SHRI S.K.PATTNAIK,MEMBER(J)

Puspanjali Dash, aged about 30 years, W/o. late Dilli Kishore Dash, resident of Jatani Hata Bazar, PO/PS. Jatni, Dist-Khurda – at present serving as token Porter, East Coast Railway, Puri Railway Station, Pur – residing at Sidha Mahavir, Mangala Lane, Puri-2, At/PO/Dist-Puri

...Applicant

By the Advocate(s)-M/s.M.R.Panda & Sk.K.Udin

-VERSUS-

Union of India represented through:

- 1. The General Manager, South Eastern Railways, Garden Reach, Calcutta-33
- 2. Senior Divisional Personnel Officer, East Coast Railway, Khurda Road, At/PO/PS-Jatni, Dist-Khurda, Odisha
- 3. Divisional Railway Manager, East Coast Railway, Khurda Road, At/PO/PS-Jatni, Dist-Khurda, Odisha ...Respondents

By the Advocate(s)-Mr.T.Rath



ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.M.R.Panda, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the respondent-railways on the question of admission and perused the records.

- 2. Applicant in this O.A. is the wife of deceased railway employee who while working as Cabin Master under SMT/BRAG, expired on 12.12.2008. Her grievance is that she has not so far been granted family pension and other admissible dues.
- 3. It is seen from the record that although applicant's husband had passed away in the year 2008, applicant has made a representation to respondent no.2 only on 4.9.2015. However, as the matter relates to release of family pension and other admissible dues, at this stage, without going into the merit of the matter, we would direct res.nos.2 and 3 to consider and dispose of the aforesaid representation, if at all pending, in the light of extant rules and regulations and communicate the decision thereon to the applicant in a reasoned and speaking order within a period of sixty days from the date of receipt of this order. If applicant is found entitled to the benefits as claimed by



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her, the same shall be granted in her favour within a further period of sixty days from the date of communication of the speaking order.

- 4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.
- 5. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to res.nos.2 and 3 by Speed Post at the cost of the applicant for which Mr.M.R.Panda undertakes to file the postal requisites by 20.7.2016.

6. Free copy of this order be made over to learned counsel for both the sides.

(S.K.PATTNIK)
MEMBER(J)

(R.C.MISRA) MEMBER(A)

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